

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

Appeal No.E/143/2008

[Arising out of Order-in-Appeal No.22/2007 (P) (D) dated 30.11.2007
passed by the Commissioner of Central Excise (Appeals), Chennai]

Commissioner of Central Excise,
Pondicherry

Appellant

Versus

Time Pharmaceuticals

Respondent

Appearance:

Shri K.Veerabhadra Reddy, JC (AR)
For the Appellant

None
For the Respondent

CORAM :

Hon'ble Shri D.N. Panda, Judicial Member
Hon'ble Shri Madhu Mohan Damodhar, Technical Member

Date of hearing / decision : 03.02.2017

FINAL ORDER No. 40131/2017

Per D.N. Panda

None present for the respondent.

2. We do not find anything productive to take up this appeal
involving duty demand of Rs.4200/- for which that is dismissed on
pecuniary jurisdiction.

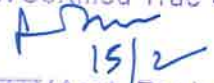
(Dictated and pronounced in open court)


(Madhu Mohan Damodhar)
Technical Member


(D.N. Panda)
Judicial Member

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सहायक मंजीकार/Asst. Registrar
सीमाशुल्क उत्पादशुल्क एवं सेवा कर
अपील अधिकरण/(CESTAT)
चेन्नई/Chennai